

\ITEM NO.13

COURT NO.8 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
14489/2016

(Arising out of impugned final judgment and order dated 09/05/2014
in CRLA No. 2588/1988 passed by the High Court of Judicature at
Allahabad)

AKBAR ALI AND ANR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With application(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

Date : 14/09/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Sandeep Kumar Mishra, Adv.

Mr. Vivek Mishra, Adv.

Dr. Sushil Balwada, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List next week.

(RASHI GUPTA)

SR. P. A. (MALA KUMARI SHARMA)

COURT MASTER